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भारत सरकार
कार्मिक और प्रशिक्षण विभाग
कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय
नॉर्थ ब्लॉक, नई दिल्ली-110001
GOVERNMENT OF INDIA
DEPARTMENT OF PERSONNEL & TRAINING
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS
NORTH BLOCK NEW DELHI-110001

No. A.11013/8/2015-AT

Dated the 18 February, 2016

30/9-11
29/2/16

Sir/Madam,

Applications are invited from eligible candidates for filling up nine (9) vacancies of Judicial Members in the Central Administrative Tribunal (CAT) arising during the calendar year 2016. As of now, there are likely nine (9) vacancies arising in the year 2016. However, the vacancies are likely to vary due to various exigencies like acceptance of resignation, if any, tendered by any Member (s) and also consideration and decision of competent authority regarding proposal for extension of one more term of appointment as per Rule 8 (2) of Administrative Tribunal (AT) Act, 1985.

2. The AT Act, 1985 was amended by the Administrative Tribunals (Amendment) Act, 2006 (No. 1 of 2007). As per sub-sections (2) and (3) of Section 8 of the Act:

DELHI HIGH COURT
Gazette Branch
Diary No. 1169
dated 29/2/16

8(2) A Member shall hold office as such for a term of five years from the date on which he enters upon his office extendable by one more term of five years:

Provided that no Member shall hold office as such after he has attained the age of sixty-five years.

8(3) The conditions of service of Chairman and Members shall be the same as applicable to Judges of the High Court."

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3. Regarding the eligibility conditions, Sub-Section 2(b) of Section 6 of the Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006 provides that-

"6(2) A person shall not be qualified for appointment,-

(b) as a Judicial Member unless he is or qualified to be a Judge of a High Court or he has for atleast two years held the post of a Secretary to the Government of India in the Department of Legal Affairs or the Legislative Department including Member-Secretary, Law Commission of India or held a post of Additional Secretary to the Government of India in the Department of Legal Affairs and Legislative Department at least for a period of five years."

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4. It is requested that this circular be given wide publicity. Names of eligible officers who have unimpeachable integrity and having enough judicial experience with special knowledge and experience of service laws and are willing to be considered for the post of Judicial Member in the Central Administrative Tribunal may be sent along with their application/bio-data in the enclosed Proforma (attached). While forwarding



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the application(s), it may be certified that the applicant fulfils the eligibility criteria as prescribed under the Act. The candidates may indicate their availability to join the Tribunal vide para 17 of the Annexure-I. It is requested that while forwarding the applications of candidates, the following points may be kept in mind:

- (i) It should be ensured and stated that the applicant(s) is/are clear from vigilance angle. In case any penalty had been imposed in the past against any applicant under the relevant Service Rules, the details of the same may also be furnished.
 - (ii) Original ACR/APAR dossiers, failing which certified copies of ACR/APAR for the last ten years as applicable in respect of applicants, may also be sent positively along with the applications.
 - (iii) The Cadre Controlling Authority/Registrar of the High Court/Supreme Court while forwarding the applications may clearly indicate (with dates) that the officer / applicant fulfils the eligibility criterion i.e. held the post of Secretary for two years/Additional Secretary for five years as mentioned in para 3 above or that the applicant is qualified for appointment as a High Court Judge as per Article 217(2) of the Constitution of India.
 - (iv) Interested applicants may also send advance copies of their applications by Speed Post or by hand. Advance copies of the applications would be considered only if the actual applications (to be sent by speed post or by hand) are later received with all the above necessary requirements from the cadre controlling authorities.
5. Retired Judges of the High Court and Members of the Bar may send their applications directly.
6. In the case of the Members of Bar, para 10(f) of Annexure-I regarding details of income in the last three Assessment years (2012-13, 2013-14 & 2014-15), it should invariably be filled up, failing which their candidature is liable to be rejected summarily (Copies of the Income Tax Returns shall also be attached). Such applicants should attach documentary proof of fulfillment of the qualification to become High Court Judge as per Article 217(2) of the Constitution of India. Attestation form, duly filled in with 3 photographs, along with identity certificate, should be sent by Members of Bar. Prescribed attestation form is enclosed as Annexure-II.
7. The duly-filled in (neatly typed) original applications should reach the Secretary, Department of Personnel and Training, North Block, New Delhi - 110001 by 05.30 P.M. on or before 12th April, 2016 (by Speed Post or by hand). Applications received after closing date of receipt of application will not be considered. This Department will not be responsible, for the postal delay/loss of application, for the reasons whatsoever. It is therefore, in the interest of applicants to ensure that their applications reach well within the closing date & time as stipulated.
- 1.44

8. The appointment of Member in the Central Administrative Tribunal shall carry All India transfer liability. The selected persons are liable to be posted to any place having a Bench of the Central Administrative Tribunal depending on the availability of the vacancies / exigencies of work and as decided by the Competent Authority.

9. The designated Committee may prepare a list of waitlisted panel to meet any exigencies like the selected candidate not joining, vacancies arising in 2016 due to resignation, vacancies carried forward from previous years etc. The waitlisted panel will remain valid upto six months from the date the panel is prepared by the designated Committee. However, the Government of India reserves the right to extend the validity of the panel.

10. It is also clarified that persons selected for appointment will have to join within thirty (30) days from the date of issue of appointment order failing which the appointment will be cancelled and the candidate will be liable to be debarred for a period of three years in terms of extant guidelines of the Department.

11. It is in their own interest that candidates should go through the Administrative Tribunal Act, 1985 and its amendment from time to time regarding eligibility, service conditions etc before applying. It may also be noted that subsequent amendment, if any, to this notice will be posted in DoPT website (persmin.gov.in/persmin.nic.in) only.

With regards,

Yours sincerely,


(Devesh Chaturvedi)

Shri Vinod Goel
Registrar General,
Delhi High Court,
New Delhi

PARTICULARS/BIO-DATA FOR THE POST OF JUDICIAL MEMBER IN CENTRAL ADMINISTRATIVE TRIBUNAL

1. Name:
2. Date of Birth:
3. Current/Past Service
 - (i) High Court Judge
 - (ii) Indian Legal Service
 - (iii) Judicial Service
 - (iv) Member of Bar
4. In the case of High Court Judge
 - (i) Date of appointment as High Court Judge:
 - (ii) Place of posting:
5. In the case of others
 - (i) Name of Service:
 - (ii) Year of joining service:
 - (iii) Since when in Grade I of ILS/Judicial Service:
 - (iv) Present scale of pay:
6. Educational Qualifications
(Mention award of prize, scholarship, fellowship or any other distinction)
7. Date of Superannuation (If applicable):
8. Designation of Present/Last Post held:
9. (a) Office Address & Telephone Number:
(b) Residential Address & Telephone Number:
(c) Correspondence Address (along with Mobile Number and Email ID):
10. Practice (for Members of Bar)
 - (a) Date of enrolment
 - (b) Actual number of years of practice
 - (c) Places and/or the courts before whom practised and the period
 - (d) Nature of practice-
Civil, Criminal, Constitutional, Taxation,
Labour, Company, Service etc.
 - (e) The field of specialization, if any

- (f) (i) Professional Income for the last three Assessment Years (2012- 13, 2013-14 & 2014-15) - gross and taxable
 - (ii) Year in which first assessed to Income Tax- gross professional income in that year be furnished.
 - (g) Reported judgments of Supreme Court and High Courts, for the last five years, in which argued independently (give citations)
 - (h) Unreported judgments of Supreme Court and High Courts, for the last five years, in which argued independently (annex certified/ attested copies)
11. Association, if any, with any political party
- (a) Name of the party
 - (b) Period of association
 - (c) Whether held any organizational office and if so, period
 - (d) Whether held elective office in any legislative or local authority and, if so, the period.
12. Whether held any office as Advocate General, Government Advocate or Standing Counsel for the State or Union or any statutory authority or public undertakings (give particulars).
13. In the case of a Judicial Officer, details of the posts held during the last ten years with dates. Details of any departmental inquiry held or contemplated, with particulars as to the nature of charges and period or periods involved and the outcome thereof, should be indicated.
14. Whether employed at any time either on part-time or full-time basis. If so, give status and period and the reasons for leaving.
15. Special knowledge and experience in dealing with service matters and laws (Please elaborate):
16. Indicate special achievement during last 10 years (separate sheet may be attached for indicating special achievement – in not more than 150 words)

17. Indicate the month of year 2016 in which the officer will be available for joining the Tribunal, if selected :

The information furnished above is correct to the best of my knowledge and belief and nothing has been suppressed. I understand that in case of my selection, if any information furnished above is found to be false or mis-represented at a later stage, my selection is liable to be cancelled with the approval of the Competent Authority.

(SIGNATURE)

(NAME IN CAPITAL.....)

Place:

Date:

To be filled in by the candidate in his own handwriting
No F-1 /9 -R Roll No.

सं.सो.सं.आ 21क/U.P.S.C.-21A

इस ही के पासपोर्ट आकार
4.5 से.मी. x 7 से.मी. के
हस्ताक्षरित फोटो को प्रति चिपकाइए
Affix signed Passport size
(5cm x 7cm approx.)
copy of recent photograph

सत्यापन फार्म/ATTESTATION FORM
चेतावनी/WARNING

सत्यापन फार्म में झूठी सूचना देना या किसी तथ्य को छिपाना अनर्हता जननी बनती है तथा उसके कारण उम्मीदवार को सरकारी नौकरों के लिए अवसर प्राप्त करने की संभावना है।

The furnishing of false information or suppression of any factual information in the Attestation Form would be a disqualification and is likely to render the candidate unfit for employment under the Government.

2. इस फार्म को भरने और भेजने के बाद यदि उम्मीदवार को नजरबन्द, गिरफ्तार किया जाता है, उस पर मुकदमा चलाया जाता है, बदमाश, दण्डित, विवाहित, वांछनीय आदि किया जाता है तो उनकी सूचना तत्काल सब लोक सेवा आयोग को अथवा वरिष्ठ अधिकारियों को दयास्थिति पत्रों जर्नी चाहिए, जिसको पहले सत्यापन फार्म भेजा गया है। ऐसा न करने पर यह समझा जाएगा कि वास्तविक सूचना छिपाई गई है।

If detained, arrested, prosecuted, bond down, fined, convicted, debarred, acquitted etc. subsequent to the completion and submission of this form the details should be communicated immediately to the Union Public Service Commission or the authority to whom the attestation form has been sent earlier, as the case may be, failing which it will be deemed to be a suppression of factual information.

3. यदि किसी व्यक्ति के सेवाकाल में यह पता चलता है कि सत्यापन फार्म में झूठी सूचना दी गई है या किसी तथ्य को छिपाया गया है तो उसके सेवाएं समाप्त की जा सकेंगी।

If the fact that false information has been furnished or that there has been suppression of any factual information in the attestation form comes to notice at any time during the service of a person, his services would be liable to be terminated.

	उपनाम Surname	नाम Name
1. पूरा नाम (साक अक्षरों में) उपनामों सहित (यदि आपने अपने नाम या उपनाम में किसी समय कुछ बढ़ाया या घटाया है तो सूचना बताएं) Name in full (in Block, Capitals), with aliases, if any (Please indicate if you have added or dropped at any stage, any part of your name or surname).		
2. वर्तमान पूरा पता (अर्थात् ग्राम, थाना और जिला या मकान नं., गली/सड़क/मार्ग और नगर) Present address in full (i.e. Village, Thana and District or House Number, Lane/Street/Road and Town)		
3. (क) घर का पूरा पता (अर्थात् ग्राम, थाना और जिला या मकान नं., गली/सड़क/मार्ग और नगर और जिले के मुख्यालय का नाम)। (a) Home address in full (i.e. Village, Thana and District or House Number, Lane/Street/Road and Town and name of District Headquarter).	(क) (a)	
(ख) यदि पाकिस्तान का मूल निवासी है तो उस देश में पता और भारत संघ में प्रजनन की तारीख। (b) If originally a resident of Pakistan the address in that country and the date of migration to Indian Union.	(ख) (b)	

4. उन स्थानों का ब्यौरा (रहने की अवधियों सहित), जहाँ आप पिछले पांच वर्षों में एक वर्ष से अधिक समय तक रहे हों। यदि विदेशों (पाकिस्तान सहित) रहे हों तो उन स्थानों का ब्यौरा देना चाहिए जहाँ आप एक वर्ष से अधिक समय तक 21 वर्ष की आयु होने के बाद रहे हों।

Particulars of places (with periods of residences) where you have resided for more than one year at a time during the preceding five years. In case of stay abroad (including Pakistan) particulars of all places where you have resided for more than one year after attaining the age of 21 years should be given.

जहाँ से From	जहाँ तक To	निम्न स्थानों के पूरे पते / ग्रामों, थाना, टाउन और जिले का संकेत संख्या, गली/मंडक/मार्ग और नगर Residential address in full (i.e. village, Thana and District or House Number, Lane Street Road and Town	पिछले खंड में दिये गये स्थान के जिले के मुख्यालय का नाम Name of the District Headquarters of the place mentioned in the preceding column.

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व्यक्ति का नाम Relation Name	राष्ट्रियता / जन्म से और/या अधिवास से Nationality (by birth and/or by domicile)	जन्म का स्थान Place of birth	व्यवसाय यदि देना न हो तो पूरा परिवार और कार्यालय का पूरा पता दिनांक Occupation (if employed give full designation & Official address	वर्तमान ठाक का पता यदि ठाक है तो दिहना पता Present Postal address (if dead give last address)	घर का स्थान का नाम Permanent Home address
i) पिता का नाम उपनाम सहित यदि कोई हो Father (Name in Full aliases, if any)					
ii) माता Mother					
iii) पत्नी/पति Wife/Husband					
iv) भाई Brothers					
v) बहनें Sisters					

ख. विदेश में पढ़ रहे/रह रहे पुत्र/पुत्री और/या पुत्री/पुत्रियों के मामले में प्रस्तुत की जाने वाली सूचना

(b) Information to be furnished with regard to son(s) and/or daughter(s) in case they are studying/living in a foreign country

नाम Name	राष्ट्रियता (जन्म से और/या अधिवास से) Nationality (by birth and or by domicile)	जन्म का स्थान Place of birth	देश का नाम जहाँ पढ़ रहे रह रहे हैं पूरा पता Country in which studying/living with full address	पिछले कॉलम में दिये गये देश में जिस तारीख से पढ़/रहे हैं Date from which studying living in the country mention in previous column

6. राष्ट्रियता
Nationality

(क) जन्म की तारीख (ईस्वी संकेत में)	(ख)
(a) Date of birth (in Christian era)	(a)
(ख) वर्तमान आयु	(ख)
(b) Present Age	(b)
(ग) मैट्रिक के समय आयु	(ग)
(c) Age at matriculation	(c)

(क) जन्म स्थान, जिला और राज्य जिनमें यह स्थित है	(ख)
(a) Place of birth, District and State in which situated	(a)
(ख) आप किन जिले और राज्य के हैं	(ख)
(b) District and State to which you belong	(b)
(ग) आपके पिता मूल रूप से किन जिले और राज्य के हैं	(ग)
(c) District and State to which your father originally belongs	(c)

(क) आपका धर्म	(क)
(a) Your religion	(a)
(ख) क्या आप अनुसूचित जाति/जनजाति/अन्य पिछड़ी जाति के हैं? उस-ही या नहीं के रूप में दें।	(ख)
(b) Are you a member of a Scheduled Caste/Scheduled Tribe/OBC? Answer 'Yes or No'	(b)

10. 15 वर्ष की आयु से किन-किन स्कूलों और कालेजों में और किन-किन वर्षों में शिक्षा प्राप्त की उसके स्थानों को वर्षों के साथ दिखाते हुए शिक्षा संबंधी योग्यताएं
Educational qualification showing places of education with years in Schools and Colleges since 15th year of age

स्कूल/कालेज का नाम और पूरा पता Name of School-College with full address	प्रवेश की तारीख Date of entering	छूटने की तारीख Date of leaving	परीक्षा Examination

11. (क) क्या आप इस समय केन्द्रीय या राज्य सरकार या अर्ध-सरकारी या स्वायत्त सरकार, निकाय या स्वशासन निकाय या सार्वजनिक उपक्रम या किसी गैर सरकारी उपक्रम या संस्था के अन्तर्गत कार्य कर रहे हैं या पहले कभी कार्य किया है? यदि हाँ, तो नियुक्ति की तारीख सहित पूर्ण विवरण दें।
(a) Are you holding or have any time held an appointment under the Central or State Government or a semi-Government or a quasi-Government body or an autonomous body, or a public undertaking or a private firm or institution? If so, give full particulars with dates of employments up-to-dates :

अवधि Period		पद, परिसंकेतिका तथा रोजगार का स्वरूप Designation, emoluments and nature of employment	नियोक्ता का पूरा नाम व पता Full name and address of employer	पहली नौकरी छोड़ने का कारण Reasons of leaving previous service
से	तक			
From	To			

11. (ख) क्या पिछली सेवा भारत सरकार/राज्य सरकार/भारत सरकार या किसी राज्य सरकार के स्वामित्व या संचालित किसी उपक्रम, किसी स्वायत्त निकाय, विश्वविद्यालय/स्थानीय निकाय के अधीन थी, यदि आपने केन्द्रीय सिविल सेवा (अस्थायी सेवा) नियम, 1965 के नियम 5 के अधीन या किसी इसी प्रकार के नियमों के अधीन एक महीने का नोटिस देकर सेवा छोड़ी थी तो क्या आपके विरुद्ध कोई अनुशासनिक कार्यवाही की गई थी या जब आपकी सेवा को समाप्त करने के लिए नोटिस दिया गया था या बाद में आपको सेवा के वास्तव में समाप्त होने से पहले तक आपसे किसी मामले में आपके आचरण के लिए स्पष्टीकरण माँगा गया था?
(b) If the previous employment was under the Government of India/State Government/an Undertaking owned or controlled by the Govt. of India or a State Government/Autonomous body/University/local body. If you had left service on giving a month notice under Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965 or any similar corresponding rules were any disciplinary proceedings framed against you, or had you been called upon to explain your conduct in any matter at the time you gave notice of termination of service, or at a subsequent date before your services actually terminated?

12. (क) क्या आप कभी गिरफ्तार किये गये? (a) Have you ever been arrested? हौं/नहौं Yes/No
 (ख) क्या आप पर कभी मुकदमा चला है? (b) Have you ever been prosecuted? हौं/नहौं Yes/No
 (ग) क्या आप कभी नजरबंद रखे गये? (c) Have you ever been kept under detention? हौं/नहौं Yes/No
 (घ) क्या आप कभी बंदी बनाये गये? (d) Have you ever been bound down? हौं/नहौं Yes/No
 (ङ) क्या आप पर किसी विधि न्यायालय द्वारा जुर्माना किया गया है? (e) Have you ever been fined by a Court of Law? हौं/नहौं Yes/No
 (च) क्या आप कभी किसी अपराध के लिये न्यायालय द्वारा दोषी ठहराए गए हैं? (f) Have you ever been convicted by a Court of Law for any offence? हौं/नहौं Yes/No
 (झ) क्या आप कभी किसी परीक्षा के लिए विवर्जित ठहराए गए या किसी विश्वविद्यालय या किसी अन्य शिक्षाधिकरण/संस्था द्वारा निकाले गये? (g) Have you ever been debarred from any examination or rusticated by any University or any other educational authority/institution? Yes/No
 (ञ) क्या आप कभी किसी से लोक सेवा आयोग/कर्मचारी चयन आयोग द्वारा उत्तकरी किसी परीक्षा में बैठने/चयन के लिए विवर्जित/अयोग्य ठहराए गए हैं? (h) Have you ever been debarred/disqualified by any Public Service Commission/Staff Selection Commission for any of their examination/selection? हौं/नहौं Yes/No
 (ट) इस साक्षात्कार फार्म को भरते समय क्या किसी न्यायालय में आपके विरुद्ध मुकदमा चल रहा है? (i) If any case pending against you in any court of law at the time of filling up this attestation Form? हौं/नहौं Yes/No
 (ठ) इस साक्षात्कार फार्म को भरते समय क्या किसी शैक्षिक प्राधिकरण/संस्था में आपके विरुद्ध कोई मामला चल रहा है? (j) Is any case pending against you in any University or any other educational authority institution at the time of filling up this Attestation Form? हौं/नहौं Yes/No
 (ड) क्या सरकार के अधीन किसी प्रशिक्षण संस्थान से कार्यमुक्त/निकासित/प्रत्याहृत किया गया व्यक्त/अन्यथा है? (k) Whether discharged/expelled/withdrawn from any training institution under the Govt. or otherwise? हौं/नहौं Yes/No
 व. उपरोक्त किसी भी प्रश्न का उत्तर यदि हौं में है तो मानता गिरफ्तार/नजरबंद/जुर्माना/अपराध/कारावास/जail आदि के होने और/या इस काम को भरते समय न्यायालय/विश्वविद्यालय/शैक्षिक प्राधिकरण/संस्था में चल रहे मुकदमे के मामले के संबंध में ब्यौर देना है।
 (l) If the answer to any of the above mentioned question is "Yes", give full particulars of the case/arrest/detention/fine/conviction/sentence/punishment etc. and/or the name of the case pending in the Court/University/Educational Authority etc. at the time of filling up this form.

टिप्पणी : (1) कृपया इसका साक्षात्कार फार्म को ऊपर दी गई 'चेतावनी' को भी देखिए।

Note : Please also see the "Warning" at the top of this Attestation Form.

- (2) क्यास्थिति "हौं" या "नहौं" को काट कर प्रत्येक प्रश्न का उत्तर अलग-अलग दिया जाना चाहिए।
 Specific answer to each of the question should be given by striking out "Yes or "No" as the case may be.

13. अपने इलाके के दो जिम्मेदार व्यक्तियों के नाम या ऐसे दो व्यक्तियों के नाम दीजिए जो आपको जानते हों। 1.
 Name of two responsible persons of your locality or two referees to whom you are known. 2.

मैं प्रमाणित करता/करती हूँ कि ऊपर दी गई सूचना जहाँ तक मुझे पता है तथा विश्वास है सही तथा पूर्ण है। मैं ऐसा किसी स्थिति से परिचित नहीं हूँ जिसके कारण मैं सरकार के अधीन नौकरी के लिए योग्य न हो सकूँ।

I certify that the foregoing information is correct and complete to the best of my knowledge and belief. I am not aware of any circumstances which might impair my fitness for employment under Government.

तारीख
 Date

स्थान
 Place

उम्मीदवार के हस्ताक्षर
 Signature of Candidate

पहचान प्रमाण-पत्र
IDENTITY CERTIFICATE

प्रमाण-पत्र निम्नलिखित किसी एक के द्वारा हस्ताक्षरित किए जाने के लिए—
Certificate to be signed by any one of the following:—

- (1) केंद्रिय या राज्य सरकार के एज्युटिव अधिकारी,
Gazetted officers of Central or State Government.
- (2) साधारण तथा जहाँ का उम्मीदवार तथा उनके माता-पिता/रक्षक निवासी हैं उस निर्वाचन क्षेत्र के संसद सदस्य या राज्य विधान मण्डल के सदस्य;
Members of Parliament or State legislature belonging to the constituency where the candidate or his parent/guardian ordinarily reside;
- (3) सब डिविजनल मैजिस्ट्रेट/अधिकारी;
Sub-Divisional Magistrate/Officers;
- (4) मैजिस्ट्रेट की शक्तियों का प्रयोग करने के लिए प्राधिकृत तहसीलदार या जयब उप-तहसीलदार;
Tehsildar or Naib/Dy. Tehsildar authorised to exercise magisterial powers.
- (5) जहाँ उम्मीदवार पहले पढ़ा हुआ हो वहाँ के सम्प्रदायिक स्कूल/कालेज/संस्था का प्रिंसिपल/मुख्याध्यापक;
Principal/Headmaster of the recognised School/College/Institution where the candidate studied last;
- (6) ब्लॉक विकास अधिकारी;
Block Development Officers;
- (7) पोस्टमास्टर; और
Postmaster and
- (8) पंचायत निरीक्षक;
Panchayat Inspectors;

प्रमाणित किया जाता है मैं श्री/श्रीमती/कुमारी.....पुत्र/पुत्री श्री.....

Certified that I have known Shri/Shrimati/Kumari.....son/daughter of
Shri.....

.....को पिछले.....वर्षों.....
.....for the last.....years..... months

महानों से जानता हूँ और जहाँ तक मुझे पता है और विश्वास है कि उल्लेख की विशेष विवेक है वह सही है।

and that to the best of my knowledge and belief the particulars furnished by him/her are correct.

हस्ताक्षर.....

.....

Signature

पदनाम या हस्तियत और पता.....

Designation or Status and address

स्थान.....

Place

तारीख.....

Date

(कार्यालय द्वारा भरा जाने के लिए)

(To be filled by the Office)

1. नियुक्ति प्राधिकारी का नाम पदनाम तथा पूरा पता:
Name, designation and full address of the appointing authority.
2. पद विज्ञापन के लिए उम्मीदवार के संबंध में विचार किया जा रहा है।
Post for which the candidate is being considered.

HIGH COURT OF DELHI : NEW DELHI

Endst. No. 5873 Estt./E-1/DHC

Dated: 19/03/16

A.R. (Technical) is requested to upload letter No. A.11013/8/2015-AT dated 18.02.2016 received from the Joint Secretary, Govt. of India, Ministry of Personal Grievances and Pensions, New Delhi with regard to inviting applications for filling up nine (9) vacancies of Judicial Members in Central Administrative Tribunal (CAT), on the official website of this Court.



(Sunila Shibu)
Admn. Officer Judl.(Estt.-1)